

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 508 of 2020

IN THE MATTER OF:

Victory Iron Works Ltd.

...Appellant

Versus

**Jitendra Lohia
Resolution Professional of
Avani Towers Pvt. Ltd. & Anr.**

...Respondents

Present:

For Appellant: Ms. Varsha Banerjee, Advocate.

**For Respondents: Mr. Abhijeet Sinha and Mr. Shounik Mitra, Advocates
for R-1.**

**Mr. Jayant Mehta and Mr. Ashish Chaudhary,
Advocates for R-2**

O R D E R
(Through Virtual Mode)

13.07.2020: Shri Shounik Mitra, Advocate appears on behalf of Respondent No. 1. Mr. Jayant Mehta, Advocate represents Respondent No.2. Learned counsel for the Respondents seeks and are allowed two weeks' time to file their reply affidavits. Rejoinder, if any, may be filed by the Appellant within one week thereof.

List the appeal 'for admission (after notice)' on **11th August, 2020.**

Shri Jayant Mehta, learned counsel for Respondent No. 2 submits that Company Appeal (AT) (Insolvency) No. 377 of 2020 has been filed in respect of the same impugned order earlier wherein date of hearing has not been notified and

same could not be taken up during the lockdown. Let Company Appeal (AT) (Insolvency) No. 377 of 2020 be listed on the same date 'for admission (after notice)' alongwith this appeal. Parties may complete the pleadings.

Interim directions to be continued till next date of hearing.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc